

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.202- IA/769(AHM)2021  
ITEM No.203- IA/661(AHM)2023  
ITEM No.204- IA/63(AHM)2022  
ITEM No.205- IA/94(AHM)2022  
ITEM No.206- IA/1077(AHM)2022  
ITEM No.207- IA/528(AHM)2023  
In  
**CP(IB) 59 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd  
V/s  
Doshion Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 21/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv. a/w Mr. Vikram Chaudhary, Adv.  
: Mr. Jigar Shah, CA  
: Mr. Arjun Sheth, Adv, Mr. Rajiv Chawla (Sr. No.203)  
For the SM : Mr. Arpit Singhvi, adv.

**ORDER**

**IA 769 of 2021 & IA 661 of 2023**

In compliance of order dated 04.09.2023, the Suspended Management has filed additional affidavit annexing one OTS dismissal decision of IDBI Bank dated 15.05.2021 and another copy of the OTS dated 21.06.2021. Whereas, the Suspended Management was asked whether they approached lenders for any settlement in the past during CIRP period which commenced on 21.08.2021 or during the pendency of the IA 769 of 2021.

Ld. Counsel for the Suspended Management submitted that no such OTS or attempts in terms of Section 12A of IBC, 2016 was made by the Suspended Management. Further, the applicant/RP has also filed copy of the Form-H supported by affidavit on 19.09.2023 vide inward diary No.D3634, which is taken on record.

In IA 661 of 2023, Ld. Counsel for the applicant submitted that they have also filed additional affidavit offering better resolution plan than the liquidation value.

We have heard Ld. Counsel for the applicant/RP, Suspended Management and Ld. Counsel for the applicant in IA 661 of 2023.

**Reserve for order.**

**IA 63 of 2022, IA 94 of 2022, IA 1077 of 2022 & IA 528 of 2023**

Liberty is given to the respondents to file additional affidavit without any supporting documents giving details of payments made by the alleged tenants in terms of alleged lease deeds in IA 63 of 2022 and IA 94 of 2022.

List all the matters on 25.10.2023.

-SD-  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**